

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY,

Original Application No. 329/86.

Shri Ahindra Nath Banerjee,
I.P.S. of Bombay,
The Deputy Inspector General of Police,
Maharashtra State. ... Applicant

V/s.

1. The State of Maharashtra,
2. Shri K.G. Paranjape,
Chief Secretary to the
Government of Maharashtra,
Mantralaya, Bombay.
3. Shri P.V. Nayak,
Secretary to the Govt. of
Maharashtra, Home Department,
Mantralaya, Bombay.
4. Union of India,
New Delhi.

... Respondents.

Coram: Vice-Chairman, B.C.Gadgil,
Member(A), J.G.Rajadhyaksha.

Oral Judgment:

(Per B.C.Gadgil, Vice-Chairman)

Dated: 1.12.1986.

The applicant is an I.P.S. Officer, who joined that cadre in 1954, in the erstwhile State of Madhya Pradesh. On re-organization of the States, he was allotted to the State of Maharashtra. The Government of Maharashtra has passed orders that Government employees including All India Service Officers should appear for and pass the Marathi Language examination. These orders were issued in 1967. Some time limit was prescribed for passing the examination. However, that period was being extended from time to time. The latest extension is upto 10.8.1987.

2. It appears that the Government took a decision

